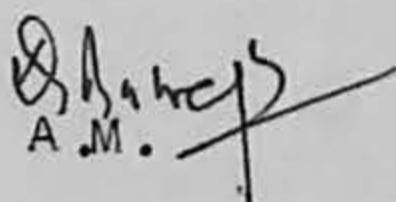


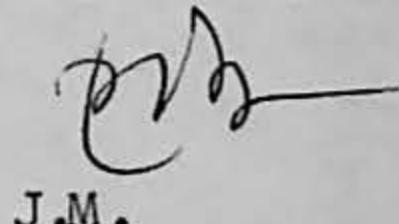
(V)

30.4.1996

Hon. Dr. R. K. Saxena, J.M.
Hon. Mr. D.S. Rawat, A.M.

Shri Anand Kumar counsel for the applicant is present. None is present for the respondents. This matter was listed to be taken up on 30th of May, 1996 vide order dated 25.4.1996. Since learned counsel for the applicant mentioned about the case, it was taken up today and was put up before us. There are two Misc. Application Nos. 11 of 1996 and 821 of 1996 pending disposal. Through ~~these~~ applications No. 821 of 1996 three reliefs in alternative were sought. They were either the operation of the reversion order be stayed or the respondents be directed to withhold the promotions of junior persons, or the O. A. may be dismissed as withdrawn. Shri Anand Kumar, learned counsel for the applicant makes a statement at bar that earlier two reliefs sought through M.A. No. 821 of 1996 are not pressed. He specifically made a prayer that this O.A. may be dismissed as withdrawn. We allow the said prayer and the O.A. is therefore, dismissed as Withdrawn.


A.M.


J.M.

(Pandey)